

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 189/GT/2020

Subject : Petition for approval of tariff of Barauni Thermal Power Station Stage-I (220 MW) for the period 2019-24.

Petitioner : NTPC Limited

Respondent : SBPHCL and Anr.

Date of Hearing : **6.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Anant Singh Ubeja, Advocate, NTPC
Shri Kunal Veer Chopra, Advocate, NTPC
Ms. Nilantika Banerjee, NTPC
Shri Prashant Chaturvedi, NTPC
Shri Puneeth Ganapathy, Advocate, Bihar Discoms
Shri Sankalp Udgata, Advocate, Bihar Discoms

Record of Proceedings

Since the order in the Petition (which was reserved on 25.2.2022) could not be issued prior to one Member, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. The learned counsel for the Petitioner and the learned counsel for the Respondents submitted that since pleadings and arguments have been completed, the matter may be reserved for orders.

3. The Commission, after hearing the parties, directed Petitioner to file the following additional information after serving copy to the Respondents on or before **20.3.2024**:

(a) *The reasons for claiming capitalization of expenses associated with Unit-6 as on 16.12.2019 and all components of tariff thereof in original petition dated 20.01.2020, in contrast to submission made vide affidavit dated 02.05.2022 that the unit 6 is yet to be recommissioned.*

(b) *The recommissioning status of Unit 6 as on 31.12.2023, in terms of 'Guidelines for Renovation and Modernization / Life extension works of Coal / Lignite Based Thermal Power Stations' issued by CEA along with communication exchanged with CEA in regards to recommissioning of unit 6.*



- (c) Year-wise, since the date of takeover to 31.03.2023, the progress of R & M fund utilization and detailed break up thereof.
- (d) The complete copy of RLA report and DPR prepared for R&M of the both units of plant.
- (e) The head-wise actual expenses incurred as on 23.05.2019 w.r.t. cost estimates/investment approval along with apportionment of each of such expenses to Units 6 and 7 thereof. Further, furnish the segregated cost associated with Units 6 and 7, out of the total expenses identified as Rs. 8100.85 lakh as on 23.05.2019.
- (f) The detailed scope of works associated DM Water Plant, Ash Handling System, Coal Handling Plant, Fire Fighting System, Electrical Installation and Establishment claimed for Rs. 206.97 lakh, Rs. 39770.77 lakh, Rs. 1324.22 lakh, Rs. 221.85 lakh, Rs. 231.64 lakh and Rs. 793.18 lakh, respectively. In addition, the reasons for claiming Rs. 200 lakh under additional capitalization towards 'firefighting system', over and above the Rs. 221.85 lakh, claimed as part of capital cost as on 23.05.2019, towards these works.
- (g) Detailed break-up of IEDC claimed as on 31.03.2019, 23.05.2019 and 16.12.2019 clearly indicating details of expenses, along with apportionment of IEDC to Units 6 and 7.
- (h) Submit auditor certified capital cost as on date of take-over (i.e. 15.12.2018), 1.4.2019 and as on recommissioning date of Units 6 and 7.
- (i) The infirm power generated by Unit-7 till its recommissioning dated 23.05.2019 and revenue realized thereof. Further, furnish the infirm power generated by Unit-6 as on 16.12.2019 and 31.03.2023 and revenue realized thereof.
- (j) In spite of the submission made that the coal supply commenced from July, 2019, the reasons for claiming Rs. 17.82 lakh towards start up fuel along with month wise quantity received and amount paid.
- (k) Auditor certified, year-wise expenses, from the date of takeover to 2022–23, incurred towards security charges and water charges for both Barauni Stage I & II along with supporting documents and apportionment of these expenses to stage I and II as well as apportionment made to Units 6 and 7 of stage-I thereof. Further, the reasons for claiming abnormal expenses of Rs. 1849.62 lakh in 2019–20 towards security charges, while the same was Rs. 473.66 lakh in 2020–21.
- (l) Detailed break up of O&M expenses incurred for both Barauni Stage I & II from 15.12.2018 to 31.03.2019, 01.04.2019 to 22.05.2019, 23.05.2019 to 15.12.2019 and 16.12.2019 to 31.03.2020 and apportionment made to stage I and II as well as apportionment made to Units 6 and 7 of stage-I thereof during



above periods.

- (m) *The unit wise availability declared, actual generation, auxiliary power consumption, Heat Rate, oil consumed, GCV of oil consumed, quantity of coal consumed, GCV of coal consumed etc, during the period from 23.05.2019 to 15.12.2019 and from 16.12.2019 to 31.03.2020.*
 - (n) *The copy of PG test report of Units 6 and 7, performed after their recommissioning.*
 - (o) *Month wise, July, 2019 to September, 2019, 'GCV (EM basis) As billed', 'GCV (EM basis) As received', Equilibrated Moisture and Total Moisture of sampling taken interms of Regulation 3 (31) of 2019, Tariff Regulations, from coal received along with detailed computation sheet (excel sheet with formulae and links) in arriving at such values from CIMFR reports and copy of subject reports.*
 - (p) *The reasons for GCV loss claimed of 858 kCal / kg, 912 kCal / kg and 716 kcal / kg in July, 2019, August, 2019 and September, 2019, respectively. Further, in terms of Regulation 3 (6) of 2019, Tariff Regulations, submit auditor certified credit note and debit note received from coal companies on account of variation in quantity and quality (grade slippage and excess moisture) of coal for July, 2019, August, 2019 and September, 2019 along with a copy of all actual bills raised by coal companies.*
 - (q) *The details of utilization of contingency amount of Rs. 20 Cr., as on 23.05.2019.*
 - (r) *Details of actual Debt: Equity ratio as on Recommissioning date of Unit-6 and Unit-7 up to 31.3.2020.*
 - (s) *Audited accounts for 2019-20, 2020-21 and 2022-23.*
 - (t) *The total liability of BSPGCL for Barauni Stage I & II, as on date of takeover, and apportionment of such liability to Stage I and II.*
5. The Respondents are permitted to file their replies, after serving a copy to the Petitioner by **1.4.2024** and the Petitioner may file its rejoinder, if any, by **8.4.2024**.
6. Subject to the above, an order in the matter was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

